

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO. 2111 OF 2018

GOPAL RAI

Appellant(s)

VERSUS

MEERA BAI

Respondent(s)

J U D G M E N T

KURIAN, J.

1. We do not find any reason to entertain this appeal, which is, accordingly, dismissed.

2. However, in the peculiar facts of this case, we grant time upto 31st October, 2018 for vacating the premises, subject to filing the usual undertaking in this Court within a period of two weeks from today.

3. Towards use and occupation charges, the petitioner shall continue to pay Rs. 2000/- (Rupees Two Thousand) to the respondent.

.....J.
[KURIAN JOSEPH]

.....J.
[MOHAN M. SHANTANAGOUDAR]

New Delhi;
February 19, 2018.

ITEM NO.62

COURT NO.5

SECTION

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 2111/2018

GOPAL RAI

Appellant(s)

VERSUS

MEERA BAI

Respondent(s)

Date : 19-02-2018 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Appellant(s) Mr. Nikhil Nayyaar, Adv.
Mr. Divyanshu Rai, Adv.
Mr. T. V. S. Raghavendra Sreyas, AOR
Mrs. Gayatri Gulati Sreyas, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The appeal is dismissed in terms of the signed non-reportable
Judgment.

Pending Interlocutory Applications, if any, stand disposed of.

(JAYANT KUMAR ARORA)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR

(Signed non-reportable Judgment is placed on the file)